

available from inter-connected grid systems of Tata, Bombay State Electricity Board and Railway. For the Southern Railway, necessary power will be supplied from Madras Government Grid. As power will be supplied from the interconnected grid systems, it is not possible to state the amount of power which will be supplied by each one of the hydro-electric stations connected to the various grids.

Enquiry into Air Crash at Dum Dum

*893. { Shri D. C. Sharma;
Shri Viswanatha Reddy;
Shrimati Mafta Ahmed:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Government have received the Report from the Inquiry Committee appointed to enquire into the death of four members of the crew of an Indian Airlines Corporation freighter Dakota which met with an accident at the Dum Dum airport on the 1st September, 1957;

(b) if so, whether it has been considered; and

(c) what steps have been taken to check the recurrence of such accidents?

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): (a) Yes, Sir.

(b) and (c). The report is still under examination.

Fraud Cases in Delhi

*894. Dr. Ram Subhag Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that there has been a considerable increase recently in the number of frauds perpetrated on citizens by tricksters who enter Quarters and Flats in Delhi in the name of checking telephone; and

(b) if so, the action taken in the matter?

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): (a) No

(b) Does not arise.

Demarcation of Flood Zones

*895. Shri Sanganna: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 1289 on the 29th August, 1957 regarding the Central Flood Control Board and state the steps since taken by the Ministry of Irrigation and Power in regard to demarcation of Flood zones?

The Deputy Minister of Irrigation and Power (Shri Hathi): As suggested by the Central Flood Control Board, the proposal for enacting legislation for the demarcation of flood zones has been examined by the Government of India. The legal position is that no fresh legislation is necessary for the purpose. The State Governments are being informed accordingly.

Forest Department, Himachal Pradesh

*896. Shri Y. S. Parmar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Forest Department in Himachal Pradesh is fixing boundary pillars;

(b) whether it is a fact that at times pillars have been fixed in the fields of or at the doors of the landowners;

(c) whether it is a fact that this has caused great inconvenience to the peasants; and

(d) whether it is a fact that peasants have been in possession of those lands for years and there were no proper records of forest or lands in quite a few of the erstwhile States which now comprise Himachal Pradesh?